

Broadcast of news and current affairs by FM radio

•356. SHRIMATI KANIMOZHI: Will **the** Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has been disallowing news and current affairs content on private FM radio till now, despite persistent demand from the industry;

(b) whether a midway solution could be found, if a proposal from the Telecom Regulatory Authority of India is accepted;

(c) whether in a significant suggestion in a consultation paper on the proposed next phase of expansion of private FM radio broadcasting TRAI has said that broadcasters could be considered for certain freedom and allowed to broadcast exactly same news & current affairs contents already aired by AIR and Doordarshan; and

(d) whether any final decision has been taken in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) As per the Policy on expansion of FM Radio Broadcasting Services through Private Agencies (Phase-II), the private FM broadcasters are not permitted to carry news and current affairs.

(b) and (c) Telecom Regulatory Authority of India (TRAI) has submitted their recommendations on issues relating to Phase III of expansion of FM Radio Broadcasting to the Government on 22.02.2008. The Authority while giving recommendations on various issues also recommended that FM Radio Broadcasters may be permitted to broadcast news taking content from All India Radio, Doordarshan, authorized TV. News channels, United News of India, Press Trust of India and any other authorized news agency without any substantive change in the content.

(d) The recommendations of TRAI are being examined by the Government.

Women in Delhi threatened on phone

*357. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the increasing number of cases where women in Delhi have been threatened on phone by known/unknown people;

(b) whether Government is also aware that Delhi Police is not taking such cases seriously and that they have even refused to register FIRs on the complaints of some victims;

(c) whether any vigilance enquiry has been conducted on the complaints of such victims in North-East District of Delhi Police against the erring investigation officers; and

(d) if so, the outcome thereof and the follow up action taken by the Department in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) Yes, Sir.

(b) As per Delhi Police, it initiates necessary legal action immediately as and when any such complaint is received. The details of the number of cases registered where women in